

TO BE PUBLISHED IN THE GAZETTE OF INDIA EXTRAORDINARY
(PART -1, SECTION-1)

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY

PUBLIC NOTICE NO. 21 (RE-01)/ 1997-2002

NEW DELHI, the 15th of June, 2001

In exercise of powers conferred under Paragraph 4.11 of the Export and Import Policy 1997-2002, as notified in the Gazette of India extraordinary, Part-II Section 3, Sub section (ii) vide S.O. No.283(E) dated 31.03.1997, the Director General of Foreign Trade hereby makes the following amendment in Handbook (Vol 1).(RE-01), 1997-2002.

1) 1) The second para of paragraph 10.15 (ii) is amended to read as:

“ Such claims shall be filed within a period of six months from the end of monthly/ quarterly/ half yearly period as per the option of the applicant which shall be counted from the date of receipt of the payment certificate or from the date of certificate of receipt of the supplies by the Project Authority as per the applicant’s option” .

[In the said para, the words and expression “date of receipt of supplies” has been substituted by the words and expression “date of certificate of receipt of the supplies.”]

2) 2) The following amendments are made in Appendix 11 B which pertains to the APPLICATION FORM FOR THE GRANT OF ADVANCE LICENCE.

The explanatory note to the table 1(a) pertaining to the Imported Inputs under Annexure to Appendix 11 B is amended to read as:

“ Purpose of requirement should be indicated against each item whether the same is required as raw material, components, consumables, solvents, catalysts, packing material etc.”

[The word “consumables” has been added in the said explanatory note]

3) 3) The following amendments are made in Appendix 14 A which pertains to “ FORMAT OF PROJECT AUTHORITY CERTIFICATE”

(a) (a) Column No 4 pertaining to “ Value ” of the tables under the Heading “ PARTICULARS OF SUPPLIES TO BE MADE” stands deleted.

(b) (b) The Annexure 1 to Appendix 14 A is substituted as per Annexure I to this Public Notice.

4) 4) The following amendments are made in Appendix 25 that pertains to the BANK CERTIFICATE OF EXPORT AND REALISATION.

- a) a) The words and expression “ GRI/ PP Form No” in the heading of Column 16 in the table is amended to read as “GRI/ PP/ SDF Form No”
b) b) The statement at S.No 1 of the Bank’s Certificate is amended as “ This is to certify that we have verified the relevant Export Invoices, Customs attested E.P. Copy of the Shipping Bill and other relevant documents of M/s _____. We further certify that the particulars given in column no 1 to 17 have been verified and found to be correct. We have also verified the F.O.B. value mentioned in Col 14 above with reference to following documents :-
(i) Bill of lading / PP receipt/ Airways Bill
(ii) Insurance Policy/ Cover/ Insurance Receipt

5) 5) The following amendments are made in Appendix 25 A that pertains to the BANK CERTIFICATE OF PAYMENTS FOR DOMESTIC SUPPLIES. The words and expression “ Cheque / DD No” under Column No 5 of the table in Appendix 25 A would be amended to read as “ Cheque/ DD/ Bank Reference No”. The Bank Reference No would be applicable to documents routed through bank and payments released through the banking channels.

6) 6) The following amendments/ corrections shall be made in Appendix 28A which pertains to the DEPB RATE LIST

(i) (i) Product Group – Engineering (Product Code No: 61)

(a) (a) the following export product description is amended as under:

S. No	Export Product	DEPB Rate	Value Cap for DEPB entitlement
20	Electrical Wiring Accessories/ Components wholly made of brass	17.00	Rs 240/ kg

(ii) (ii) Product Group- Chemicals (Product Code No: 62)

(a) (a) the following export product description is amended as under:

S. No	Export Product	DEPB Rate	Value Cap for DEPB entitlement
566	Scouring Powder/ Scouring Bar and Dishwater Bar	13.00	Rs 15/ kg

(b) the following export product descriptions are corrected as under:

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S.No	Export Product	DEPB Rate	Value Cap for DEPB entitlement
116	Auromine O (ws) Auromine OH, Basic Yellow 2 Assay not less than 95% (C.I. No. 41000)	14.00	Rs 140/ kg
766	4, 4 Diamino Sulfanilide (100% Basis)	10.00	

7) 7) The following clarification is issued with respect to Appendix 41 that pertains to NORMS OF SCRAP/ WASTE MATERIAL FOR AN EXPORT PRODUCT UNDER EOU AND UNITS IN EPZ

The wastage norms for Combed Cotton Yarn in Appendix 41 of the as per the table given below would be applicable w.e.f. 1.12.1999 i.e the date of issue of Public Notice No 42 (RE-99).

S.No	Goods Manufactured	Imported Goods Used	Percentage of scrap or waste on imported goods
100	(a) (a) Combed Cotton yarn below 40's (b) (b) Combed Cotton yarn 41's and above	Cotton Waste Cotton Waste	25% 30%

8) 8) Appendix 46 which pertains to the LIST OF NODAL OFFICERS NOMINATED TO ASSIST EXPORTERS is substituted by Annexure II to this Public Notice.

This issues in public interest.

(N.L.Lakhanpal)
Director General of Foreign Trade

Copy to all concerned,
By orders etc.

(Bipin Menon)
Dy. Director General of Foreign Trade

Annexure 1 to Public Notice
Annexure I to Appendix 14 A

Certificate by the Main Contractor to the Sub Contractor

It is certified that the contract No. _____ dated _____ in respect of _____ (Name of the project) has been awarded to us M/s _____ as the Indian/ Foreign main contractor and M/s _____ as the subcontractor, whose name is certified in the main

contract. The description and quantity of the goods as described below to be supplied to us directly by the sub contractor or to be supplied by the sub contractor to the main contractor is shown in the main contract and is in accordance with the relevant Policy/ Procedure applicable to such contracts. It is further certified that the payment in respect of the goods to be supplied by the sub contractor will be made directly by the Project Authority/ us.

PARTICULARS OF SUPPLIES TO BE MADE

(a) (a) By the main contractor

S.No	Description of the item(s) to be supplied	Quantity	Value	CIF content

(b) (b) By the sub contractor

S.No	Description of the item(s) to be supplied	Quantity	Value	CIF content

Signature: _____

Name of authorized signatory : _____

Designation: _____

Name of Main Contractor: _____

Date: _____

Place: _____

Annexure 2 to Public Notice

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APPENDIX 46

LIST OF NODAL OFFICERS NOMINATED TO ASSIST EXPORTERS

Note: Please see Paragraph 15.14 of the Handbook

S.No	Ministry/ Department	Name, Designation & Address	Tel Nos
1	Agriculture	Shri Ashok Chouhan Director (Crops), R. No 150, Krishi Bhavan, N. Delhi 110011	3382124

2	Civil Aviation & Tourism	Mrs Vandita Sharma R. No 170, "B" Block, Rajiv Gandhi Bhavan, Safdurjung Airport, New Delhi	4610363
3	Environment & Forests	Sh R.S. Ahlawat, Director R. No 439, CGO Complex, Lodhi Road, New Delhi	466222
4	External Affairs	Mrs Suryakanthi Tripathi, JS R. No 39, South Block, New Delhi	3012582
5	Food Processing	Mrs Vibha Puri Das, JS R. No 208, Panchsheel Bhavan Khel Gaon Marg, New Delhi	6492476 6493228 (fax)
6	Finance	Sh R.T. Pandey, Dir (FT) Deptt of Economic Affairs, R. No 47 C, North Block, Delhi	3015292
7	Health & Family Welfare	Sh Ashok Kumar Gupta, JS R. No 153, Nirman Bhavan, New Delhi	3016730
8	Information & Broadcasting	Sh Raghu Menon, JS(Films) R.No 660, Shastri Bhavan, New Delhi	3382597
9	Railways	Shri Prakash, Exe Dir. Traffic, Trans (F) Railway Board, R. No 261, 2 nd Floor, Rail Bhavan, New Delhi	3383506
10	Steel	Mrs Meenakshi Arora, Director, R. No 118, Udyog Bhavan, N Delhi	3014874
11	Department of Animal Husbandry	Dr K.R. Vishwanathan, Dy Commissioner (ICDP) R.No 235, Krishi Bhavan New Delhi	3388991
12	Department of Electronics	Sh S. Lakshminarayan, JS R. No. 4012, Electronics Niketan, 6 , CGO Complex, Lodhi Road, N Delhi	4363078
13	Department of Industrial Policy & Promotion	Sh I. Srinivas, Director R. No. 256, Udyog Bhavan, New Delhi	3012651
14	Department of Posts	Sh P.K. Chatterjee, Dy Director Gen (IR), R. No .310, Dak Bhavan, Delhi	3716291
15	Department of Small Scale & Rural Industries	Sh Shankar Aggarwal, Joint Secretary, R. No. 122-B, Udyog Bhavan, New Delhi	3016332
16	Directorate General of Foreign Trade	Dr. Anup Kr Pujari, Addl DGFT, R. No 9, Udyog Bhavan, N Delhi 11	3016466

